C.P No. 232/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: X10 Capital Pte. Ltd.

V/s.

Karan Bhatia & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION SIGNATURE
(39)	For	Rospondant No. 122
S	r. Adr.	Mr. Janak Dwarkadas
	Adv.	Mr. Kund Dwarkedag Mr. Suzay Kantawalla
	Adv.	Mr. Suray Kantawalla
	Hav.	Mr. Shriverdha. Dalla
	Adv.	Mr. Akshay Doctor
		sai 2 Diwansi
	Pefil	
Adv	v. Mr.	Cyous Ardeon'r Sushauth Murthy
Ddv Adv i/b	Palk.	Abhishek Jain Atus Kumar Counsels & Advocates

## For Respondent No. 3

Adw. Mr. ASHISH KAMAT af w Adw. MADHU GADODIA Adw. PRASHANT GAWALI Adw. GAURAV CHOREY i/b NAIK NAIK & (o. (fly))

For petitioner Adu Mr Abhisheld singh

## <u>ORDER</u>

## CP No. 232/241-242/NCLT/MB/MAH/2017

For having both parties without prejudice to the rights and contentions of the parties agreed for completion of pleadings, the Respondent side is directed to file reply on or before 14.07.2017, rejoinder, if any, from the Petitioner side on or before 21.07.2017 with a direction to Respondent No. 2 to limit operating the Bank account of the Company to meet its ordinary course of business.

For having both the parties agreed to complete the pleadings before next date of hearing, list this matter for further hearing on 04.08.2017.

Sd/-V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)